

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2327
ANSWERED ON:05.02.2014
COMPASSIONATE APPOINTMENT
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has banned compassionate appointments in view of the judgement given by the Supreme Court;
- (b) if so, the details thereof; and
- (c) the measures taken/proposed to be taken by the Government to rehabilitate dependent family members of a deceased Government employee?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL,PUBLIC GRVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

- (a) The Department of Personnel & Training is not in knowledge of any judgment of Hon'ble Supreme Court on banning of compassionate appointments.
- (b) Does not arise in view of (a).
- (c) The existing "Scheme for Compassionate Appointments" issued by Department of Personnel and Training's vide OM No.14014/6/94-Estt.(D) dated 09.10.1998 and modified vide OM No. 14014/02/2012-Estt.(D) dated 16.01.2013, pursuant to the recommendations of the 6th Central Pay Commission, for appointments of a dependent family member of a Government servant dying in harness or who is retired on medical grounds, on compassionate grounds, is in operation.